

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Date of Hearing: 4.4.2019

Petition No. 55/MP/2019

Subject : Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 27 and 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in Inter State Transmission and related matters) Regulations, 2009 for time extension of achieving financial closure as provided under Clause 9.3.2 of the Detailed Procedure issued by the Central Commission for `Grant of Connectivity to projects based on Renewable sources to the Inter State Transmission System.

Petitioner : Vaayu Renewable Energy (Mevasa) Private Limited (VRE(M)PL)

Respondent : Power Grid Corporation of India Limited (PGCIL)

Petition No. 56/MP/2019

Subject : Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 27 and 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in Inter State Transmission and related matters) Regulations, 2009 for time extension of achieving financial closure as provided under Clause 9.3.2 of the Detailed Procedure issued by the Central Commission for `Grant of Connectivity to projects based on Renewable sources to the Inter State Transmission System dated 15.5.2018.

Petitioner : Vaayu Renewable Energy (Sironj) Private Limited (VRE(S)PL)

Respondent : Power Grid Corporation of India Limited (PGCIL)

Petition No. 57/MP/2019

Subject : Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 27 and 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in Inter State Transmission and related matters) Regulations, 2009 for time extension of achieving financial closure as provided under Clause 9.3.2 of the Detailed Procedure issued by the Central Commission for `Grant of Connectivity to projects based on Renewable sources to the Inter State Transmission System dated 15.5.2018.

Petitioner : Vaayu Renewable Energy (Kaveri) Private Limited (VRE(K)PL)

Respondent : Power Grid Corporation of India Limited (PGCIL)



Petition No. 58/MP/2019

Subject : Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 27 and 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in Inter State Transmission and related matters) Regulations, 2009 for time extension of achieving financial closure as provided under Clause 9.3.2 of the Detailed Procedure issued by the Central Commission for `Grant of Connectivity to projects based on Renewable sources to the Inter State Transmission System dated 15.5.2018.

Petitioner : Vaayu Renewable Energy (Krishan) Private Limited (VRE(K)PL)

Respondent : Power Grid Corporation of India Limited (PGCIL)

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri M.G. Ramachandran, Senior Advocate, Vaayu Renewable
Ms. Ranjitha Ramachandran, Advocate, Vaayu Renewable
Shri Shubham Arya, Advocate, Vaayu Renewable
Ms. Tanya Sareen, Advocate, Vaayu Renewable
Shri P.Sunil Kumar, Vaayu Renewable
Shri M. Krishna Kumar, Vaayu Renewable
Shri Vikas, Vaayu Renewable
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Sanjana Dua, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned senior counsel for the Petitioners submitted that the present Petitions have been filed for seeking extension of time by 8 months to achieve the financial closure as provided under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in Inter State Transmission and related matters) Regulations, 2009 read with Clause 9.3.2 of the Detailed Procedure dated 15.5.2018. Learned senior counsel requested to issue notice to the Respondent.

2. Learned counsel for PGCIL objected to the submissions made by the learned senior counsel for the Petitioners and submitted that if the relaxation sought by the Petitioner is granted then PGCIL have to create the infrastructure due to which PGCIL would again come to the same position as it was prior to the decision in Petition No.145/MP/2017. Learned counsel requested for time to file common reply in all the Petitions.

3. After hearing the learned senior counsel for the Petitioners and learned counsel for PGCIL, the Commission admitted the Petitions and directed to issue notice to the Respondent.

4. The Commission directed the Petitioners to serve copy of the Petitions on the Respondent immediately. The Respondent was directed to file its reply by 18.4.2019 with

an advance copy to the Petitioners who may file their rejoinders, if any, by 30.4.2019. The Commission directed that due date of filing the reply and rejoinders should be strictly complied with. No extension shall be granted on that account.

5. Learned senior counsel for the Petitioners requested the Commission to restrain the Respondent from encashing the BG furnished by the Petitioners. Considering the submissions made by the learned senior counsel for the Petitioners, the Commission directed PGCIL not to take any coercive measure against the Petitioners with regard to the Stage-II connectivity till the next date of hearing.

6. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**